

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

M.A. NO. 26/2020 & I.A. NO. 173/2020

IN

O.A. NO. 29/2018

WITH

M.A. NO. 27/2020 & I.A. NO. 172/2020

IN

O.A. NO.410/2017

IN THE MATTER OF:

PUNJAB DYERS ASSOCIATION

...APPLICANT

-VERSUS-

**MINISTRY OF ENVIRONMENT FOREST
AND CLIMATE CHANGE & ORS.**

...RESPONDENTS

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BEFORE THE HON'BLE NATIONAL GREEN
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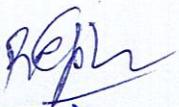
MINISTRY OF ENVIRONMENT FOREST
AND CLIMATE CHANGE & ORS.

...RESPONDENTS

AFFIDAVIT ON BEHALF OF THE MINISTRY OF
ENVIRONMENT, FOREST AND CLIMATE CHANGE
(RESPONDENT NO.1) NEW DELHI.

I, Sh. R.P. Gupta, S/o Shri Haridas Gupta,

Aged about 59 years, Secretary to the Government of


(आर. पी. गुप्ता)
(R. P. GUPTA)
सचिव/Secretary
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min.of Environment, Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

India in the Ministry of Environment, Forest and Climate Change (hereinafter referred to as MoEF&CC) having office at Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110003, do hereby solemnly affirm and state as hereunder:

1. That I have gone through the contents of the Miscellaneous Application and Interlocutory Application under reply and have understood the same. I have also gone through all the records pertaining to the present case being maintained at the office of Respondent Ministry and am competent and duly authorized in my official capacity to depose the present Affidavit.
2. That this Hon'ble Tribunal vide its order dated 30.06.2020 directed this Ministry to file an affidavit with respect to as to how much amount as per the directions of this Hon'ble Tribunal has been paid to the Applicant and that the remaining amount shall be paid within a period of three (03) weeks.


(आर. पी. गुप्ता)
(R. P. GUPTA)
सचिव/Secretary
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग
Min. of Environment, Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

3. It is submitted that the Evaluation Committee for Review of the XII Plan Schemes of the Respondent Ministry submitted its report in October 2016 wherein it had recommended that the CETP Scheme can be discontinued at the end of the XII Plan Period. It is further submitted that the Respondent Ministry on the basis of the Report of the Evaluation Committee for Review of the XII Plan Schemes decided to discontinue the CETP Scheme after completion of the funding of the ongoing CETP Projects.

4. It is pertinent to mention here that the order of the Hon'ble Tribunal pertains to two (02) CETP Projects of the Applicant located in Ludhiana, Punjab namely:

- I. 40 MLD CETP Project
- II. 50 MLD CETP Project.


(आर. पी. गुप्ता)
(R. P. GUPTA)
सचिव/Secretary
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min. of Environment, Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

40 MLD CETP PROJECT

5. It is submitted that with regard to 40 MLD CETP Project of the Applicant, the Technical Appraisal Committee for CETPs recommended the project for a total cost of Rs. 55.40 Cr. with Central Share of Rs. 15 Cr. It is further submitted that the Respondent Ministry had released Central Share of Rs. 2.88 Cr. to the Punjab Pollution Control Board for establishment of the said 40 MLD CETP of the Applicant under the provision of guidelines of the Centrally Sponsored Scheme for CETP after commensurate State Subsidy of Rs. 1.44 Cr. was made available to the CETP Project. A copy of the Sanction Order dated 18.05.2018 with respect to the release of 1st installment of Rs. 2.88 Cr. is annexed herewith as **ANNEXURE R/1**.



(आर. पी. गुप्ता)
(R. P. GUPTA)
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पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min. of Environment, Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

50 MLD CETP PROJECT

6. It is submitted that with regard to 50 MLD CETP Project, the Respondent Ministry pursuant and compliance to the orders passed by this Hon'ble Tribunal, constituted a Technical Appraisal Committee as the Technical Appraisal Committee was no longer operational to consider the Project Proposal of the Applicant. That the Respondent Ministry in due compliance to the laid down procedures and after recommendation of the Appraisal Committee, decided to sanction the proposed **50 MLD CETP Project** for Central Subsidy of Rs. 15 Cr. under CETP Scheme on certain conditions.

7. It is further submitted that the Respondent Ministry released Rs. 3.00 Cr. as the first installment towards Central Share to the Punjab Pollution Control Board in commensurate with the State Subsidy of Rs. 1.50 Cr. was made


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Min. of Environment, Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

available to the **50 MLD CETP Project**. A copy of the Sanction Orders dated 16.12.2019 and 30.01.2020 with respect to the release of 1st installment of Rs. 3.00 Cr. is annexed herewith as **ANNEXURE R/2**.

8. That, it is most humbly submitted that as per the guidelines of the extant scheme of CETPs, Central Subsidy is released after commensurate State Subsidy as per the Scheme is made available to the CETP Project, after submission of Utilization Certificate, Physical Project Progress Report and other documents as per the terms and conditions of Sanction Order of the CETP Project. A copy of the CETP guidelines is annexed herewith as **ANNEXURE R/3**.

9. It is further submitted that the Grant-in-Aid is subject to Chapter 9 of the General Financial Rules, 2017 as amended from time to time and State Government is liable to ensure compliance


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(R. P. GUPTA)
सचिव/Secretary
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Min. of Environment, Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

of conditions stipulated in the Sanction Orders issued.

10. That it is further submitted that the Central Subsidy is released after commensurate State Subsidy is made available to the CETP Project and in the instant matter, Punjab Pollution Control Board is required to ensure the conditions as stipulated in the Sanction Orders of CETP Projects **i.e. 50 MLD CETP Project and 40 MLD CETP Project.** Punjab Pollution Control Board is also required to ensure submission of Utilization Certificate for the earlier Sanctions made to the State Government, Performance-cum Achievement Report and the status of the State Share released so that the Respondent Ministry can also release its share as per the State Share released within the provision of guidelines of the Centrally Sponsored Scheme for CETP. In this regard, the Respondent Ministry issued a **letter dated 01.07.2020** to the Punjab Pollution Control Board to ensure the above-



(आर. पी. गुप्ता)
(R. P. GUPTA)
सचिव/Secretary
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min. of Environment, Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

mentioned guidelines and for early compliance of the directions issued by this Hon'ble Tribunal vide its order dated 30.06.2020. A copy of the letter dated 01.07.2020 is annexed herewith as **ANNEXURE R/4.**

11. It is humbly prayed that this Hon'ble Tribunal may kindly pass such order (s) as may be deemed fit and proper in the facts and circumstances of the case.



DEPONENT

VERIFICATION:

(आर. पी. गुप्ता)
(R. P. GUPTA)
सचिव/Secretary
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min. of Environment, Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

Verified at New Delhi on the 7th of July, 2020 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been suppressed or concealed therein.



DEPONENT

(आर. पी. गुप्ता)
(R. P. GUPTA)
सचिव/Secretary
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min. of Environment, Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

282204/2020/CP

ANNEXURE R/1

F. No. Q-15017/33/2015-CPW
Government of India
Ministry of Environment, Forest and Climate Change

Indira Paryavaran Bhavan
 Jor Bagh Road
 New Delhi - 110 003

Dated: the 18th May, 2018

To
 The Pay & Accounts Officer
 Ministry of Environment, Forest and Climate Change
 New Delhi.

Subject: Release of Grants-in-Aid to Punjab Pollution Control Board for setting up of 40 MLD Common Effluent Treatment Plant by M/s Punjab Dyers Association, (PDA)-Focal Point Module Ludhiana, Punjab under the Government of India CETP Scheme for the financial year 2018-19 (Plan-recurring).

Sir,

I am directed to convey the sanction of the President of India for an amount of ₹ 15,00,00,000/- (Rupees Fifteen Crore only) and to the release of ₹ 2,88,00,000/- (Rupees Two Crore Eighty Eight Lakh only) as first instalment towards Grant-in-Aid to Punjab Pollution Control Board for setting up of 40 MLD Common Effluent Treatment Plant by M/s Punjab Dyers Association, (PDA)-Focal Point Module Ludhiana, Punjab during the financial year 2018-19 (Plan-recurring).

2. The Grants-in Aid is also subject to the Chapter 9 of the General Financial Rules, 2017 as amended from time to time, read with the Government of India's decisions incorporated there-under, and any other guidelines which may be issued in this regard, and in particular to the following conditions:-

- (i) All relevant information and documents/certificates as required under GFR 230 (1) have been received as per the prescribed format in GFR.
- (ii) The pattern of assistance of rules governing such grants-in-aid has received the approval of the Ministry of Finance, as required under Govt. of India Decision No. (1) under DFPR- Rules 20.
- (iii) The Central Government's assistance would be limited to only ₹15,00,00,000/- (Rupees Fifteen Crore only) and Govt. of India will not have any liability towards time and cost over runs.
- (iv) The funds would be released through Punjab Pollution Control Board who would ensure that Central subsidy would be released only after the State subsidy has actually been made available for the project and after obtaining the 'Bank Guarantee' of equivalent amount.
- (v) The expenditure shall be within the ceiling admissible to Punjab Pollution Control Board for their mandate as specified under relevant rules / orders.
- (vi) Punjab Pollution Control Board to ensure that there shall be no duplication in the activities under this project with the activities under regular grants.

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 18/5/18
 [Signature]

O/c

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- (vii) Evidence of deposit of TDS in case of contract payments and GST in case of purchase of leviable goods obtained.
- (viii) Assets acquired wholly or substantially out of Government Grants shall not be disposed off without obtaining the prior approval of the sanctioning authority of Grants-in-aid.
- (ix) All payments to beneficiaries / contractors are made through bank account under DBT Scheme.
- (x) In case of employment through contract, copy of PF and ESI of employees shall be furnished.
- (xi) There should not be any overlapping of activities under the project with activities of ongoing scheme under CSS/CS/State Government schemes.
- (xii) Punjab Pollution Control Board will monitor the progress of the project closely and would take all necessary steps for timely completion of the project. The progress of the Project will be placed before the Appraisal Committee from time to time, for suitable direction, if any.
- (xiii) Punjab Pollution Control Board shall lay down measureable parameters for assessing outcomes / impact under the scheme / project.
- (xiv) A separate bank account shall be maintained by Punjab Pollution Control Board for the purpose and account shall be open for audit by C&AG.
- (xv) The accounts of the Punjab Pollution Control Board shall be open for inspection by the sanctioning authority and audit, both by the Comptroller & Auditor General of India under the provision of C&AG (DPC) Act, 1971 and internal audit party by the Principal Accounts Office of the Ministry or Department whenever it is called upon to do so.
- (xvi) Punjab Pollution Control Board shall furnish certificate along with its further request for release of Grants-in-Aid certifying that the fund released to them for which the Utilization Certificates have not been issued has been utilized exclusively in pursuance of object envisaged in the Rules / Memorandum of Punjab Pollution Control Board and that the grant has been spent in accordance with the extant instruction / rules and with the approval of competent authority in each case.
- (xvii) The Ministry of Environment, Forest and Climate Change (MoEF&CC) in association with Central Pollution Control Board, State Pollution Control Board (SPCB) and the Technical Institutions, which appraised the CETP project shall carry out the monitoring of the project at least twice, (i) mid-term evaluation to enable mid-course corrections, if required and (ii) post commissioning evaluation before release of last instalment.
- (xviii) Next instalment of the project will be released only after achieving the physical progress as per the prescribed milestone and furnishing of utilisation certificate of previous amount released as per prescribed format in GFR. In case of recurring default, the sanction may be cancelled and the released amount may be recovered.

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- (xix) Punjab Pollution Control Board shall ensure that the expenditure should not exceed beyond the approval allocation of fund.
- (xx) Punjab Pollution Control Board may furnish their performance-cum-achievement report along with feedback of the participants on or before the current financial year to the sanctioning authority.
- (xxi) The sanction has been noted at Serial No 3 in the register of Grants.
- (xxii) Punjab Pollution Control Board shall ensure that Satellite photos before and after implementation with Lat Long coordinate of the physical sites, if any should be uploaded in BEMS.
- (xxiii) Punjab Pollution Control Board will spend Grants-in-Aid exclusively in pursuance of the objectives envisaged in rules/memorandum of Punjab Pollution Control Board and for the purpose it is being sanctioned. If Punjab Pollution Control Board does not use the fund for the purpose for which it was sanctioned, it has to refund the same with interest.
- (xxiv) Grants-in-Aid to Punjab Pollution Control Board is subject to the Economy Instructions issued from time to time by the M/o finance or by the Competent Authority.
- (xxv) Grants-in-aid shall be utilized before the end of the current financial year and unspent balance, if any, will be refunded by Punjab Pollution Control Board to the Govt. of India.
- (xxvi) Punjab Pollution Control Board shall submit progress report along with requisite statement of Accounts / audited utilization certificate to the Ministry of Environment, Forests & Climate Change, New Delhi.
- (xxvii) Due procedure will be followed for purchasing of equipments as per GFR provisions.
- (xxviii) Punjab Pollution Control Board will maintain and will present their annual accounts in the standard format as required under GFR 230(5).
- (xxix) The expenditure will be incurred as per prescribed Government procedures.
- (xxx) Any other instructions issued by Government from time to time.

3. The Grantee Organization falls under the category – Autonomous Bodies.

4. The expenditure involved will be met from within the Sanctioned Budget Grant of Ministry of Environment, Forests & Climate Change under Demand No. 27, Ministry of Environment, Forests & Climate Change, 3435 -Ecology & Environment, 3435.03.104.12.04.35 – Grants for Creation of Capital Assets for the year 2017 -18 (Plan - Recurring).

5. The Drawing and Disbursing Officer, Ministry of Environment, Forest & Climate Change is hereby authorized to prepare and submit bill for ₹ 2,88,00,000/- (Rupees Two Crore Eighty Eight Lakh only) to Pay and Accounts Officer, Ministry of Environment, Forests & Climate Change, New Delhi to make payment electronically to Punjab Pollution Control Board as per the following details:

1.	Address of Beneficiary	SR ENVIRONMENT ENGINEER PPCB 40 MLD CETP PDA, FP MODULE
2.	I.F.S.C. Code of Beneficiary's Bank Branch	PUNB0029800
3.	Bank Account Number	0298000100407496
4.	Name of Beneficiary's Bank, Branch Address	Punjab National Bank, Near Vishkarma Chowk, Miller Ganj, Ludhiana.
5.	Nine Digit MICR Code	141024023

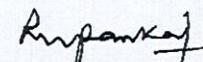
6. The sanction has been issued under the powers delegated to the Ministries/Departments and with the concurrence of the Integrated Finance Division of this Ministry vide their Dy. No. 70787/AS&FA dated 16.05.2018.

Yours faithfully,


(R. N. Pankaj)
Scientist 'D'

Copy to:-

1. Cash Section (2 copies), Ministry of Environment, Forest and Climate Change, New Delhi, for arranging payment.
2. Member Secretary, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala – 147001, Punjab
3. The Vice President, M/s Punjab Dyers Association, (PDA)–Focal Point Module Ludhiana, Punjab.
4. The Principal Pay & Accounts Officer, Ministry of Environment, Forest and Climate Change, New Delhi
6. Director of Audit, Commerce, Works & Misc. II, AGCR Bldg., I.P. Estate, New Delhi
7. IFD/B&A/Sanction folder/Guard file.


(R. N. Pankaj)
Scientist 'D'

F. No. Q-15017/17/2017- CPW
Government of India
Ministry of Environment, Forest and Climate Change

ANNEXURE R/2

Indira Paryavaran Bhavan
Jor Bagh Road
New Delhi - 110 003

Dated: the 13th December, 2019

To
The Pay & Accounts Officer
Ministry of Environment, Forest and Climate Change
New Delhi.

Subject: Release of Grants-in-Aid to Punjab Pollution Control Board for setting up of 50 MLD Common Effluent Treatment Plant (CETP) by M/s Punjab Dyers Association (Tajpur & Rahon Module) at Tajpur Road, Ludhiana, Punjab under the Government of India 'Pollution Abatement' Scheme for the financial year 2019-20.

Sir,

I am directed to convey the sanction of the President of India for an amount of ₹ 15,00,00,000/- (Rupees Fifteen Crore only) for setting up of 50 MLD Common Effluent Treatment Plant by M/s Punjab Dyers Association (Tajpur & Rahon Module) at Tajpur Road, Ludhiana, Punjab during the financial year 2019-20 as per the following conditions:

- (i) PDA will operate the CETP to comply with the parameters as purposed in the DPR and as per the undertaking submitted to Punjab Pollution Control Board.
- (ii) PDA will install suitable tertiary treatment unit with the CETP to achieve effluent discharge standards of BOD 10 mg/l and COD 50 mg/l at their own cost within six months time of commissioning and not later than December, 2020.
- (iii) Subsequent to the approval by the competent authority, funds will be released as per CETP revised guidelines subject to procurement of the 'Bank guarantee' for an equivalent amount to central and state share by the Punjab Pollution Control Board which will be encashed upon non-compliance.
- (iv) The CETP will not discharge its effluent into Budhha Nullah and it will reuse either into the back process or irrigation by laying their own network at their own cost.

2. Sanction of the President of India is hereby conveyed to the release of ₹ 2,35,00,000/- (Rupees Two Crore Thirty Five Lakh only) as part of first instalment of ₹3,00,00,000/- (Rupees Three Crore only) towards Grant-in-Aid to Punjab Pollution Control Board for setting up of afore-said 50 MLD Common Effluent Treatment Plant for the financial year 2019-20. The remaining amount of the first instalment will be released in the current financial year upon availability of fund in the said budget head.

3. The Grants-in Aid is also subject to the Chapter 9 of the General Financial Rules, 2005 as amended from time to time, read with the Government of India's decisions incorporated there-under, and any other guidelines which may be issued in this regard, and in particular to the following conditions:-

- (i) All relevant information and documents/certificates as required under GFR 209 (1) have been received.

Rupankaj

282206/2020/CP

- (i) The pattern of assistance of rules governing such grants-in-aid have received the approval of the Ministry of Finance, as required under Govt. of India Decision No. (1) under DFPR- Rules 20.
- (iii) Terms and conditions of the service of the employees employed in Punjab Pollution Control Board are not higher than those applicable to similar categories of employees of Central Government and where it is not in accordance with above, the relaxation of Ministry of Finance have been obtained for such discrepancies as required under GFR 208 (6) (iv) (a).
- (iv) Assets acquired wholly or substantially out of Government Grants shall not be disposed off without obtaining the prior approval of the sanctioning authority of Grants-in-aid.
- (v) Punjab Pollution Control Board agrees to make reservations for Scheduled Castes and Schedules Tribes or OBC in the posts or services under its control on the lines indicated by Govt. of India.
- (vi) The accounts of Punjab Pollution Control Board shall be audited by C&AG or by any person authorized by him on his behalf in accordance with the provisions laid down in Section 14 of the C&AG (DPC 1971) as amended from time to time.
- (vii) The accounts of the Punjab Pollution Control Board shall be open for inspection by the sanctioning authority and audit, both by the Comptroller & Auditor General of India under the provision of C&AG (DPC) Act, 1971 and internal audit party by the Principal Accounts Office of the Ministry or Department whenever it is called upon to do so.
- (viii) Punjab Pollution Control Board shall furnish certificate along with its request for release of Grants-in-Aid certifying that the fund released to them for which Utilization Certificate has not been issued has been utilized exclusively in pursuance of object envisaged in the Rules/Memorandum of Punjab Pollution Control Board and that the grant has been spent in accordance with the extant instructions/rules and with the approval of competent authority in each case.
- (ix) Punjab Pollution Control Board may furnish Performance-cum achievement report on or before current financial year for Up gradation/recycle project of 50 MLD CETP of M/s Punjab Dyers Association (Tajpur & Rahon Module) at Tajpur Road, Ludhiana, Punjab to this Ministry.
- (x) Punjab Pollution Control Board may furnish Performance-cum achievement report on or before current financial year.
- (xi) The sanction has been noted at Serial No in the register of Grants.
- (xii) Punjab Pollution Control Board will spend Grants-in-Aid exclusively in pursuance of the objectives envisaged in rules/memorandum of Gujarat Pollution Control Board and for the purpose it is being sanctioned.
- (xiii) Grants-in-Aid to Punjab Pollution Control Board is subject to the Economy Instructions issued from time to time by the M/o finance or by the Competent Authority.
- (xiv) Grants-in-aid shall be utilized before the end of the current financial year and unspent balance, if any, will be refunded by Punjab Pollution Control Board to the Govt. of India.

Rupakoj

282206/2020/CP

- v) Punjab Pollution Control Board will monitor the progress of the project closely and would take all necessary steps for timely completion of the project. The progress of the Project will be placed before the Appraisal Committee from time to time, for suitable direction, if any.
- (xvi) The funds would be released through Punjab Pollution Control Board who would ensure that Central subsidy would be released only after the State subsidy has actually been made available for the project and after obtaining the 'Bank Guarantee' of equivalent amount.
- (xvii) The Central Government's assistance would be limited to only ₹15,00,00,000/- (Rupees fifteen crores only) and Govt. of India will not have any liability towards time and cost over runs.
- (xviii) Punjab Pollution Control Board shall keep up-to-date physical and financial progress and utilization certificate / expenditure statement duly audited. The details of expenditure may be given consolidated as also separately for each funding party.
- (xix) The Ministry of Environment, Forest and Climate Change (MoEF&CC) in association with Central Pollution Control Board, State Pollution Control Board (SPCB) and the Technical Institutions, which appraised the CETP project shall carry out the monitoring of the project at least twice, (i) mid-term evaluation to enable mid-course corrections, if required and (ii) post commissioning evaluation before release of last instalment.
- (xx) No instalment of the project will be released without achieving the physical progress as per the prescribed milestone and furnishing of utilisation certificate of previous amount released. In case of recurring default, the sanction may be cancelled and the released amount may be recovered.
- (xxi) Entrepreneur bear its share as well as difference between 50% of the project cost and the maximum ceiling of Government of India share.
- (xxii) The project completion period is 12 months.
- (xxiii) Evidence of deposit of TDS/Service Tax in case of contract payments and CST in case of purchase of leviable goods is obtained.
- (xxiv) All payments to beneficiaries / contractors are made through bank account under DBT Scheme and GFR is followed.
- (xxv) A separate bank account shall be maintained for the purpose and the account shall be open for Audit by C&AG.
- (xxvi) The expenditure will be incurred as per prescribed Government procedures and filing of expenditure shall be made through EAT Module of PFMS.
- (xxvii) Any other instructions issued by Government from time to time.

4. The Grantee Organization falls under the category – Autonomous Bodies.

5. The expenditure involved will be met from within the Sanctioned Budget Grant of Ministry of Environment, Forests & Climate Change under Demand No. 27 and from the budget head 3435.03.104.12.04.35 – Grants for creation of capital assets under the 'Pollution Abatement' Scheme for the year 2019 -20.

Rupam Singh

The Drawing and Disbursing Officer, Ministry of Environment, Forest & Climate Change is hereby authorized to prepare and submit bill for ₹ 2,35,00,000/- (Rupees Two Crore Thirty Five Lakh only) to Pay and Accounts Officer, Ministry of Environment, Forests & Climate Change, New Delhi to make payment electronically to Punjab Pollution Control Board as per the following details:

1.	Address of Beneficiary	SR ENVIRONMENT ENGINEER PPCB 50 MLD CETP (CS), ZONAL OFFICE 2, LUDHIANA
2.	I.F.S.C. Code of Beneficiary's Bank Branch	HDFC0000034
3.	Bank Account Number	50100167053482
4.	Name of Beneficiary's Bank, Branch Address	HDFC BANK, THE MALL ROAD, LUDHIANA - 141001
5.	Nine Digit MICR Code	141240002

7. The sanction has been issued under the powers delegated to the Ministries/Departments and with the concurrence of the Integrated Finance Division of this Ministry vide their Dy. No. 123116/AS&FA dated 25.11.2019.

Yours faithfully,

R. N. Pankaj

(R. N. Pankaj)
Scientist 'D'

Copy to:-

1. Cash Section (2 copies), Ministry of Environment, Forest and Climate Change, New Delhi, for arranging payment.
2. Member Secretary, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala - 147001, Punjab
3. The Secretary, Punjab Dyers Association, Kaka Road, Tajpur Road, Opp. Central Jail, Tajpur Road, Ludhiana - 141 007, Punjab
4. The Principal Pay & Accounts Officer, Ministry of Environment, Forest and Climate Change, New Delhi
6. Director of Audit, Commerce, Works & Misc. II, AGCR Bldg., I.P. Estate, New Delhi
7. IFD/B&A/Sanction folder/Guard file.

R. N. Pankaj

(R. N. Pankaj)
Scientist 'D'

o/c
Issued
24/12/19

282205/2020/CP

F. No. Q-15017/17/2017-CPW
Government of India
Ministry of Environment, Forest and Climate Change

Indira Paryavaran Bhavan
 Jor Bagh Road
 New Delhi - 110 003

Dated: the 30th January, 2020

To
 The Pay & Accounts Officer
 Ministry of Environment, Forest and Climate Change
 New Delhi.

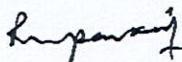
Subject: Release of Grants-in-Aid to Punjab Pollution Control Board for setting up of 50 MLD Common Effluent Treatment Plant (CETP) by M/s Punjab Dyers Association (Tajpur & Rahon Module) at Tajpur Road, Ludhiana, Punjab under the Government of India 'Pollution Abatement' Scheme for the financial year 2019-20.

Sir,

In continuation of this Ministry's sanction letter of even no. dated 13.12.2019, sanction of the President of India is hereby conveyed to the release of ₹65,00,000/- (Rupees Sixty Five Lakh only) as the remaining amount of the first instalment towards Grant-in-Aid to Punjab Pollution Control Board for setting up of 50 MLD Common Effluent Treatment Plant by M/s Punjab Dyers Association (Tajpur & Rahon Module) at Tajpur Road, Ludhiana, Punjab during the financial year 2019-20.

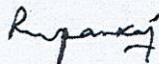
2. The Grants-in Aid is also subject to the Chapter 9 of the General Financial Rules, 2005 as amended from time to time, read with the Government of India's decisions incorporated there-under, and any other guidelines which may be issued in this regard, and in particular to the following conditions:-

- (i) All relevant information and documents/certificates as required under GFR 209 (1) have been received.
- (ii) The pattern of assistance of rules governing such grants-in-aid have received the approval of the Ministry of Finance, as required under Govt. of India Decision No. (1) under DFPR- Rules 20.
- (iii) Terms and conditions of the service of the employees employed in Punjab Pollution Control Board are not higher than those applicable to similar categories of employees of Central Government and where it is not in accordance with above, the relaxation of Ministry of Finance have been obtained for such discrepancies as required under GFR 208 (6) (iv) (a).
- (iv) Assets acquired wholly or substantially out of Government Grants shall not be disposed off without obtaining the prior approval of the sanctioning authority of Grants-in-aid.
- (v) Punjab Pollution Control Board agrees to make reservations for Scheduled Castes and Schedules Tribes or OBC in the posts or services under its control on the lines indicated by Govt. of India.



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- (vi) The accounts of Punjab Pollution Control Board shall be audited by C&AG or by any person authorized by him on his behalf in accordance with the provisions laid down in Section 14 of the C&AG (DPC 1971) as amended from time to time.
- (vii) The accounts of the Punjab Pollution Control Board shall be open for inspection by the sanctioning authority and audit, both by the Comptroller & Auditor General of India under the provision of C&AG (DPC) Act, 1971 and internal audit party by the Principal Accounts Office of the Ministry or Department whenever it is called upon to do so.
- (viii) Punjab Pollution Control Board shall furnish certificate along with its request for release of Grants-in-Aid certifying that the fund released to them for which Utilization Certificate has not been issued has been utilized exclusively in pursuance of object envisaged in the Rules/Memorandum of Punjab Pollution Control Board and that the grant has been spent in accordance with the extant instructions/rules and with the approval of competent authority in each case.
- (ix) Punjab Pollution Control Board may furnish Performance-cum achievement report on or before current financial year for Up gradation/recycle project of 50 MLD CETP of M/s Punjab Dyers Association (Tajpur & Rahon Module) at Tajpur Road, Ludhiana, Punjab to this Ministry.
- (x) Punjab Pollution Control Board may furnish Performance-cum achievement report on or before current financial year.
- (xi) The sanction has been noted at Serial No 209 in the register of Grants.
- (xii) Punjab Pollution Control Board will spend Grants-in-Aid exclusively in pursuance of the objectives envisaged in rules/memorandum of Gujarat Pollution Control Board and for the purpose it is being sanctioned.
- (xiii) Grants-in-Aid to Punjab Pollution Control Board is subject to the Economy Instructions issued from time to time by the M/o finance or by the Competent Authority.
- (xiv) Grants-in-aid shall be utilized before the end of the current financial year and unspent balance, if any, will be refunded by Punjab Pollution Control Board to the Govt. of India.
- (xv) Punjab Pollution Control Board will monitor the progress of the project closely and would take all necessary steps for timely completion of the project. The progress of the Project will be placed before the Appraisal Committee from time to time, for suitable direction, if any.
- (xvi) The funds would be released through Punjab Pollution Control Board who would ensure that Central subsidy would be released only after the State subsidy has actually been made available for the project and after obtaining the 'Bank Guarantee' of equivalent amount.
- (xvii) The Central Government's assistance would be limited to only ₹15,00,00,000/- (Rupees fifteen crores only) and Govt. of India will not have any liability towards time and cost over runs.



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- (xviii) Punjab Pollution Control Board shall keep up-to-date physical and financial progress and utilization certificate / expenditure statement duly audited. The details of expenditure may be given consolidated as also separately for each funding party.
- (xix) The Ministry of Environment, Forest and Climate Change (MoEF&CC) in association with Central Pollution Control Board, State Pollution Control Board (SPCB) and the Technical Institutions, which appraised the CETP project shall carry out the monitoring of the project at least twice, (i) mid-term evaluation to enable mid-course corrections, if required and (ii) post commissioning evaluation before release of last instalment.
- (xx) No instalment of the project will be released without achieving the physical progress as per the prescribed milestone and furnishing of utilisation certificate of previous amount released. In case of recurring default, the sanction may be cancelled and the released amount may be recovered.
- (xxi) Entrepreneur bear its share as well as difference between 50% of the project cost and the maximum ceiling of Government of India share.
- (xxii) The project completion period is 12 months.
- (xxiii) Evidence of deposit of TDS/Service Tax in case of contract payments and CST in case of purchase of leviable goods is obtained.
- (xxiv) All payments to beneficiaries / contractors are made through bank account under DBT Scheme and GFR is followed.
- (xxv) A separate bank account shall be maintained for the purpose and the account shall be open for Audit by C&AG.
- (xxvi) The expenditure will be incurred as per prescribed Government procedures and filing of expenditure shall be made through EAT Module of PFMS.
- (xxvii) Any other instructions issued by Government from time to time.

4. The Grantee Organization falls under the category – Autonomous Bodies.

5. The expenditure involved will be met from within the Sanctioned Budget Grant of Ministry of Environment, Forests & Climate Change under Demand No. 25 and from the budget head 3435.04.103.22.00.35 – Grants for creation of capital assets under the 'Control of Pollution' Scheme for the year 2019 -20.

6. The Drawing and Disbursing Officer, Ministry of Environment, Forest & Climate Change is hereby authorized to prepare and submit bill for ₹ 65,00,000/- (Rupees Sixty Five Lakh only) to Pay and Accounts Officer, Ministry of Environment, Forests & Climate Change, New Delhi to make payment electronically to Punjab Pollution Control Board as per the following details:

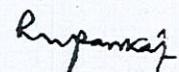
1.	Address of Beneficiary	SR ENVIRONMENT ENGINEER PPCB 50 MLD CETP (CS), ZONAL OFFICE 2, LUDHIANA
2.	I.F.S.C. Code of Beneficiary's Bank Branch	HDFC0000034
3.	Bank Account Number	50100167053482

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4.	Name of Beneficiary's Bank, Branch Address	HDFC BANK, THE MALL ROAD, LUDHIANA - 141001
5.	Nine Digit MICR Code	141240002

7. The sanction has been issued under the powers delegated to the Ministries/Departments and with the concurrence of the Integrated Finance Division of this Ministry vide their Dy. No. 123116/AS&FA dated 27.01.2020.

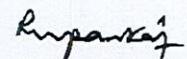
Yours faithfully,



(R. N. Pankaj)
Scientist 'D'

Copy to:-

1. Cash Section (2 copies), Ministry of Environment, Forest and Climate Change, New Delhi, for arranging payment.
2. Member Secretary, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala - 147001, Punjab
3. The Secretary, Punjab Dyers Association, Kaka Road, Tajpur Road, Opp. Central Jail, Tajpur Road, Ludhiana - 141 007, Punjab
4. The Principal Pay & Accounts Officer, Ministry of Environment, Forest and Climate Change, New Delhi
6. Director of Audit, Commerce, Works & Misc. II, AGCR Bldg., I.P. Estate, New Delhi
7. IFD/B&A/Sanction folder/Guard file.



(R. N. Pankaj)
Scientist 'D'

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**Ministry of Environment & Forests
(C.P. Division)**

**Revised Guidelines for the Centrally Sponsored Scheme of Common Effluent
Treatment Plants (CETPs)**

1. Introduction:

Under the Water (Prevention and Control of Pollution) Act, 1974, every industry has to provide adequate treatment of its effluents before disposal, irrespective of whether it is in stream, land, sewerage system or sea. The small scale industrial units (SSI), which are presently defined as units whose plant and machinery are valued at less than Rs. 5 crore occupy an important place in the Indian economy. The SSIs are a major contributor to the total industrial pollution load of the country. However, only a small fraction of the effluent discharge from these units is estimated to be treated as on date.

SSIs, due to their limited size and scale of operations do not find it economically viable to install dedicated pollution control equipment and therefore the concept of Common Effluent Treatment Plants (CETPs) is suitable for them. CETPs help in achieving end-of-pipe treatment of combined wastewater of the SSIs at lower unit cost and also facilitate better monitoring by the State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs).

The Ministry of Environment & Forests (MoEF) has been implementing a centrally sponsored scheme for CETPs since 1991. In the light of the operational deficiencies in the earlier scheme, the development of pollution control technologies over the year and also the financial constraints on the part of SSI proponents and the recommendations of SPCBs related thereto, a need was felt to revise the earlier guidelines for central assistance to CETPs.

2. Scope of Central assistance for CETPs:

2.1 The Central assistance will be available for:

2.1.1 Establishment of new CETPs in an industrial estate or a cluster of SSIs.

2.1.2 Upgradation/modernization proposal for CETPs earlier financed through the MoEF shall be considered for one time funding. However, there has to be adequate justification for the same and the time interval between the commissioning of the existing CETP and the submission of proposal for upgradation/ modernization to the Central Government should not be less than 7 years.

2.2 The zone of eligibility of CETPs to be considered for support under the scheme should exclude integrated textile parks and high growth clusters on the priority list of the IIUS scheme of DIPP for the XII FYP.

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2.3 The project cost may include

2.3.1 Plant and Machinery for Primary, Secondary and Tertiary treatment.

2.3.2 On-site laboratory with standard set of instruments.

2.3.3 Zero Liquid Discharge (ZLD) and related technologies.

2.4 Large and Medium scale industries, other than those belonging to the 17 categories of heavily polluting industries, may join the CETP after the primary treatment or as considered necessary by the concerned SPCB for the purpose of hydraulic load and for the techno-economic viability of the CETP. However, it has to be ensured that the CETP primarily services the effluent discharged by the SSIs which shall contribute at least 50% of the total effluent load at the inlet of the CETP.

3 Pattern of financial assistance:

3.1 The financial assistance for a CETP project shall be as follows, subject to the conditions mentioned in 3.1.1 to 3.1.7 below:

3.1.1 The Central assistance (subsidy) will be restricted to 50% of the total project cost. The modified ratio proposed in respect of Central share: State share: Project Proponent's share will be 50:25:25. Out of the proponent's share, atleast 40% of contribution has to be from the proponent and balance 60% is to be raised through loan to the proponent from Banks/Financial Institutions.

3.1.2 Central subsidy shall be released subject to two conditions: One, the State subsidy is made available to the CETP project; two, Bank guarantee for an equivalent amount has been procured by the SPCB/PCC.

3.1.3 The Central assistance will be provided only to meet capital costs towards the items mentioned in para no. 2.3.

3.1.4 No assistance will be provided for meeting recurring or operation and maintenance costs.

3.1.5 The Central Government shall not have any liability towards time and cost over runs.

3.1.6 There is no provision for retrospective funding.

3.1.7 Central assistance cannot be used as seed money for the CETP.

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3.2 For CETPs involving primary / secondary / tertiary treatment, financial assistance would be provided by GOI to the tune of 50% of maximum Rs. 1.50 crore / MLD capacity, subject to a ceiling of Central assistance of Rs. 15 crore per CETP.

3.3 For CETPs involving primary / secondary / tertiary treatment and ZLD treatment, financial assistance would be provided by GOI to the tune of 50% of maximum Rs. 4.50 crore / MLD capacity, subject to a ceiling of Central assistance of Rs. 20 crore per CETP.

4 Role of the Project Proponent/Beneficiary:

- 4.1 In order to manage the CETP, there should be a Special Purpose Vehicle (SPV) registered under an appropriate statute.
- 4.2 A legal agreement between the SPV and its member units clearly delineating their relationship and mutual obligations should be executed and reflected in the feasibility report of the CETP project. The cost recovery formula developed for the CETP project should be ratified by all members.
- 4.3 An environment management plan should be prepared for the CETP and should be documented in the feasibility report.
- 4.4 The inlet and outlet effluent standards of the CETP should be complied with irrespective of the degree of treatment i.e. primary, secondary or tertiary. Continuous flow meters should be installed at the outlet of the CETP to monitor the same.
- 4.5 The technical appraisal of the proposal should be done by reputed institutes out of a panel of technical institutions prepared by MoEF for technical appraisal of the CETP proposal / DPR.
- 4.6 Financial Appraisal of a CETP proposal shall be undertaken through a Nationalized Bank whether a loan is secured or not.
- 4.7 Adequate linkage with Treatment, Storage and Disposal Facility (TSDF) for disposal of hazardous waste generated from the facility should be ensured.
- 4.8 The proposal should incorporate a scientific sludge management plan based on the sludge characteristics (i.e. hazardous or non-hazardous).
- 4.9 It may be operationally advantageous to link the CETP inlet with the municipal sewage system. In such cases the project proponent should enter into a suitable agreement, including cost sharing, with concerned agency.
- 4.10 The land for the CETP shall be arranged by the project proponent and the Central Government will not provide any assistance for this component.

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4.11 The project proponent or the State Government shall provide backward and forward linkages for the CETPs.

4.12 There shall not be any multiplicity of funding from different Government Agencies for a CETP.

5 Role of the Member Industrial Units

A Memorandum of Association (MoA) shall be executed between the CETP operator and the participating industrial units with the following components:

5.1 Member industries of a CETP shall carry the required primary treatment to meet inlet quality standards or design inlet quality parameters of CETP.

5.2 Member industries of a CETP shall monitor specified quality parameters and flow rate of the effluent on daily basis and submit the monitoring data to the CETP operator on regular basis.

5.3 Member industries of a CETP shall regularly pay their share towards meeting the treatment cost and operation and maintenance of a CETP.

6 Role of the State Government:

6.1 The land for establishment of the CETP has to be provided by the State Government or its agencies.

6.2 The State Government has to give commitment to bear 25% of the capital cost of the CETP.

6.3 The State Government/Union Territory Administration/PCC should ensure that forward and backward linkages are in place to cover proper conveyance system from the individual units to the CETP and the discharge of the CETP effluent. These could alternatively, be also provided by the State Government or its agencies.

6.4 Subsequent to the approval by the competent authority, funds (50%) shall be released by the Central Government commensurate with those released by the State Government (25%).

6.5 The concerned State Government shall periodically review the progress of the CETP scheme and carry out mid course corrections, if required.

7 Role of the State Pollution Control Board (SPCB)/Pollution Control Committee (PCC):

7.1 The SPCB/PCC should appraise the project proposal and forward it to the Ministry along with its technical recommendations.

- 7.2 The Project Proposal/Detailed Project Report (DPR) must have the recommendations of the State Pollution Control Board/ PCC and also the Consent to Establish and Consent to Operate the CETP.
- 7.3 The SPCB/PCC should ensure adherence to the points mentioned in the Check List (Annexure-I) before forwarding any CETP proposal to the Ministry. Any proposal which does not comply with the Check List will not be considered.
- 7.4 The conveyance system shall be a piped one, connecting the individual industrial units to the CETP. In case a few units are scattered and it is not techno-economically feasible to connect them through pipelines, then the concerned SPCB may take a view to incorporate these units also in the project through tanker system as an exception, giving adequate justification.
- 7.5 The SPCB/PCC should ensure that the State subsidy should be made available in advance for the CETP project by the State Government or its agencies and that bank guarantee of an equivalent amount has been procured.
- 7.6 Request of State for further installments of Central subsidy should be supported with updated physical and financial progress reports and Utilization Certificate/ Expenditure Statement duly audited and endorsed by the Concerned SPCB/PCC.
- 7.7 SPCBs should monitor the progress of the CETP Project and ensure its timely completion.
- 7.8 Outlet norms for the industry shall be prescribed by SPCB in Consent as a necessary condition. SPCBs shall also ensure that the outlet parameters for the individual industry and inlet parameters for CETP are in synergy.
- 7.9 Unspent balance at the end of the financial year should be reflected in the UC and ES forwarded by the SPCB/PCC.
- 7.10 Guarantee of performance at full design load should be ensured by the concerned SPCB/PCC upfront before grant of consent to establish (CTE) to the CETP. The following conditions may be incorporated in the CTE by the SPCB/PCC to be enforced under the Water (Prevention and Control of Pollution) Act, 1974:
 - 7.10.1 CETP shall be managed professionally.
 - 7.10.2 SPCB shall be entitled, in case of repeated violation, to bring in new professional management / SPV.
 - 7.10.3 Environmental audit shall be linked with financial audit (at the commissioning stage) at the cost of CETP.
 - 7.10.4 CETP operator shall be responsible for compliance of inlet quality and flow from the contributing industries and shall provide status of non-complying units to SPCB for action on monthly basis.

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- 7.10.5 CETP operator shall carry the required treatment to meet final effluent quality standards for CETPs and shall be responsible for O & M operations.
- 7.10.6 CETP operator shall monitor specified quality outlet parameters and flow rate on daily basis and submit the monitoring data to the SPCB on regular basis. Parameters to be specified by SPCB shall be monitored by the CETP operator online at outlet of a CETP and IT based linkage shall be provided by the operator to the SPCB. The SPCB shall ensure that continuous 24 hour data is displayed on its website.
- 7.10.7 A three tier monitoring mechanism viz. at industry level, monitoring by SPCB and third party monitoring shall be undertaken.
- 7.10.8 The CETP operator shall furnish a suitable bank guarantee to the SPCB for the satisfactory performance of the CETP.
- 7.10.9 The CETP operator shall enter into a MOA with the participating industrial units as per point no. 5 of the guidelines.

8 Role of the Central Government / Central Pollution Control Board (CPCB):

- 8.1 The MoEF shall prepare a panel of technical institutions for technical evaluation of a CETP proposal / DPR.
- 8.2 The proposal for establishment/upgradation of a CETP forwarded by the SPCB/ PCC along with duly appraised DPR (from the panel of technical institutions proposed by MoEF) and as per the check list of MoEF, will be taken up for consideration by the Ministry of Environment and Forests.
- 8.3 The proposal shall be scrutinized by the Appraisal committee on CETPs chaired by the concerned Joint Secretary, Ministry of Environment and Forests.
- 8.4 Subsequent to the approval by the competent authority, funds (50%) shall be released by the Central Government commensurate with those released by the State Government (25%).
- 8.5 While sanctioning CETPs, the principle of equity should be applied and priority be also given to CETPs proposed in Critically Polluted Areas.
- 8.6 The MoEF in association with CPCB and the Technical Institution, which appraised the CETP project, shall carry out the monitoring of the project atleast twice, (i) mid-term evaluation to enable mid-course corrections, if required and (ii) post commissioning evaluation before release of last installment.

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CHECKLIST FOR NEW / UPGRADATION PROPOSALS OF CETPS

S. No.	Check List	Status	Comments
1.	Is the CETP Meant for an industrial estate or a cluster of small scale industrial units?		
2.	Whether no. of SSI provided?		
3.	Whether types of SSI provided?		
4.	Whether medium & large industries proposed alongwith SSI form part of 17 categories of highly polluting industries		
5.	Whether managing body for the CETP constituted and registered as a SPV?		
6.	Whether the proposal/DPR of the CETP for Central funding has been forwarded /recommended through the concerned SPCB/PCC?		
7.	Whether conveyance system proposed for the CETP?		
8.	Whether the CETP has a sludge management plan (SMP) in place?		
9.	Whether guarantee of performance at full design load has been ensured by the concerned SPCB upfront before grant of Consent to Establish with the conditions as mentioned at para no. 7.10 of the guidelines?		
10.	Whether an environment management plan (EMP) has been prepared and documented?		
11.	Whether a legal agreement between the SPV& its member units executed?		
12.	Whether necessary clearance obtained from the concerned SPCB for discharging the treatment effluent?		
13.	Whether hazardous waste disposal plan is in place & clearance obtained from concerned SPCB?		
14.	Whether the DPR has been technically appraised?		

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15.	Whether the DPR has been financially		
16.	Whether commitment of the State Govt. to bear 25% of the capital cost has been received?		
17.	Whether the cost recovery formula developed for the CETP project has been ratified by all member units?		
18.	Whether the level of treatment technologies has been identified?		
19.	Whether the land allotment deed is available?		
20.	Whether the CETP is a fresh case or an up gradation proposal? In case of Latter, is the time gap adequate?		
21.	Whether setting up of a laboratory is envisaged in The DPR?		
22.	Whether timeframe/ bar chart for the implementation of the CETP has been provided?		
23.	Whether the possibility of recycling/ reuse of treated effluent from the CETP has been explored & documented?		
24.	Whether any funds have been released by the State Government?		
25.	Whether forward and backward linkages of the CETP have been provided / committed by the State Government or its agencies.		
26.	Whether Member industries have committed towards meeting the treatment cost and O & M of a CETP.		
27.	Whether the CETP operator has entered into a MOA with the participating industrial units as mentioned at para no. 5 of the guidelines.		

283487/2020/CP

F. No. Q-15017/17/2017-CPW

Government of India

Ministry Of Environment, Forest and Climate Change (MoEF&CC)

Indira Paryavaran Bhawan

Jor Bagh Road

New Delhi-110 003

Dated: 01.07.2020

To,

The Chairman,
Punjab State Pollution Control Board
Vatavaran Bhawan, Nabha Road
Patiala – 147001, Punjab

Subject: Release of Grants-in-Aid to Punjab Pollution Control Board for setting up of (1) 50 MLD Common Effluent Treatment Plant (CETP) by M/s Punjab Dyers Association (PDA), (Tajpur & Rahon Module) at Tajpur Road, Ludhiana, Punjab & (2) 40 MLD CETP Project of M/s Punjab Dyers Association, (Focal Point Module), Ludhiana under the Government of India 'CETP' Scheme– reg.

Sir,

Kindly refer to the Hon'ble NGT order dated 30.06.2020 in the matter of Punjab Dyers Association vs. MoEF&CC & Ors on the subject. A copy enclosed for ready reference

2. It is to inform that 1st installment of central share for CETP projects under the Centrally Sponsored Scheme of MoEF&CC have been released as per the details given below:

S. No.	CETP	Sanction Letter No.	Sanction date	Amount (in ₹)
1.	40 MLD CETP Project of M/s Punjab Dyers Association, (Focal Point Module), Ludhiana	Q-15017/33/2015-CPW	19.05.2018	2,88,00,000/-
2.	50 MLD CETP by M/s Punjab Dyers Association (Tajpur & Rahon Module) at Tajpur Road, Ludhiana	Q-15017/17/2017-CPW	16.12.2019	2,35,00,000/-
			30.01.2020	65,00,000/-

I. With regard to 40 MLD CETP project:

- i. 40 MLD CETP project was recommended by the Technical Appraisal Committee for CETPs on 03.03.2016 for a total cost of Rs. 55.40 crore with central share as Rs. 15 crore, State Government share Rs. 7.50 crore and PDA's own fund or from financial institutions Rs. 32.90 crore.
- ii. MoEF&CC has released its first central share of ₹2.88 Cr. to Punjab Pollution Control Board for the said project after release of state share of Rs. 1.44 crore as per the clause 3.12 of the CETP guidelines.
- iii. The sanction order dated 19.05.2018 has stipulated following conditions apart from others:

- Grants-in Aid is subject to the Chapter 9 of the General Financial Rules, 2017 as amended from time to time, read with the Government of India's decisions incorporated there-under, and any other guidelines which may be issued in this regard, and in particular.
- The Central Government's assistance would be limited to only ₹15,00,00,000/- (Rupees Fifteen Crore only) and Govt. of India will not have any liability towards time and cost over runs.
- The funds would be released through Punjab Pollution Control Board who would ensure that Central subsidy would be released only after the State subsidy has actually been made available for the project and after obtaining the 'Bank Guarantee' of equivalent amount.

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- The expenditure shall be within the ceiling admissible to Punjab Pollution Control Board for their mandate as specified under relevant rules / orders.
 - Punjab Pollution Control Board to ensure that there shall be no duplication in the activities under this project with the activities under regular grants.
 - There should not be any overlapping of activities under the project with activities of ongoing scheme under CSS/CS/State Government schemes.
 - Punjab Pollution Control Board shall lay down measurable parameters for assessing outcomes / impact under the scheme / project.
 - Punjab Pollution Control Board shall furnish certificate along with its further request for release of Grants-in-Aid certifying that the fund released to them for which the Utilization Certificates have not been issued has been utilized exclusively in pursuance of object envisaged in the Rules / Memorandum of Punjab Pollution Control Board and that the grant has been spent in accordance with the extant instruction / rules and with the approval of competent authority in each case.
 - Next installment of the project will be released only after achieving the physical progress as per the prescribed milestone and furnishing of utilisation certificate of previous amount released as per prescribed format in GFR. In case of recurring default, the sanction may be cancelled and the released amount may be recovered.
 - Punjab Pollution Control Board shall ensure that Satellite photos before and after implementation with Lat Long coordinate of the physical sites, if any should be uploaded in BEMS.
 - Punjab Pollution Control Board will spend Grants-in-Aid exclusively in pursuance of the objectives envisaged in rules/memorandum of Punjab Pollution Control Board and for the purpose it is being sanctioned. If Punjab Pollution Control Board does not use the fund for the purpose for which it was sanctioned, it has to refund the same with interest.
 - Grants-in-Aid to Punjab Pollution Control Board is subject to the Economy Instructions issued from time to time by the M/o finance or by the Competent Authority.
 - Grants-in-aid shall be utilized before the end of the current financial year and unspent balance, if any, will be refunded by Punjab Pollution Control Board to the Govt. of India.
 - Due procedure will be followed for purchasing of equipment as per GFR provisions.
 - Punjab Pollution Control Board will maintain and will present their annual accounts in the standard format as required under GFR 230(5).

II. With regard to 50 MLD CETP project:

- i. 50 MLD CETP project was recommended by the Technical Appraisal Committee for CETPs on 21.02.2019 for a total cost of Rs. 55.40 crore with source of funding as (1) The Promoter's Contribution of the project (Rs. 24.26 Crore), (2) Subsidy from the Central Government – Subsidy (Rs. 15.00 Crore), (3) State Government – Subsidy (Rs. 7.50 Crore) and (4) Term Loan from Bank (Rs. 10.00 Crore).
- ii. MoEF&CC has released its first central share of ₹3.00 Cr. to Punjab Pollution Control Board for the said project after release of state share of Rs. 1.50 crore during the financial year 2019-20 as per the clause 3.12 of the CETP guidelines.
- iii. The sanction order dated 16.12.2019 and dated 30.01.2020 has stipulated following conditions apart from others:
 - PDA will operate the CETP to comply with the parameters as purposed in the DPR and as per the undertaking submitted to Punjab Pollution Control Board.
 - PDA will install suitable tertiary treatment unit with the CETP to achieve effluent discharge standards of BOD 10 mg/l and COD 50 mg/l at their own cost within six months time of commissioning and not later than December, 2020.
 - Subsequent to the approval by the competent authority, funds will be released as per CETP revised guidelines subject to procurement of the 'Bank guarantee' for an equivalent amount to central and state share by the Punjab Pollution Control Board which will be encashed upon non-compliance.
 - The CETP will not discharge its effluent into Budhha Nullah and it will reuse either into the back process or irrigation by laying their own network at their own cost.
 - The accounts of the Punjab Pollution Control Board shall be open for inspection by the sanctioning authority and audit, both by the Comptroller & Auditor General of India under the

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provision of C&AG (DPC) Act, 1971 and internal audit party by the Principal Accounts Office of the Ministry or Department whenever it is called upon to do so.

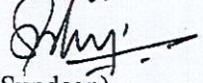
- Punjab Pollution Control Board may furnish Performance-cum achievement report on or before current financial year.
- Punjab Pollution Control Board will spend Grants-in-Aid exclusively in pursuance of the objectives envisaged in rules/memorandum of Punjab Pollution Control Board and for the purpose it is being sanctioned.
- Grants-in-Aid to Punjab Pollution Control Board is subject to the Economy Instructions issued from time to time by the M/o finance or by the Competent Authority.
- Grants-in-aid shall be utilized before the end of the current financial year and unspent balance, if any, will be refunded by Punjab Pollution Control Board to the Govt. of India.
- Punjab Pollution Control Board will monitor the progress of the project closely and would take all necessary steps for timely completion of the project. The progress of the Project will be placed before the Appraisal Committee from time to time, for suitable direction, if any.
- *The funds would be released through Punjab Pollution Control Board who would ensure that Central subsidy would be released only after the State subsidy has actually been made available for the project and after obtaining the 'Bank Guarantee' of equivalent amount.*
- The Central Government's assistance would be limited to only ₹15,00,00,000/- (Rupees fifteen crores only) and Govt. of India will not have any liability towards time and cost over runs.
- Punjab Pollution Control Board shall keep up-to-date physical and financial progress and utilization certificate / expenditure statement duly audited. The details of expenditure may be given consolidated as also separately for each funding party.
- No installment of the project will be released without achieving the physical progress as per the prescribed milestone and furnishing of utilisation certificate of previous amount released. In case of recurring default, the sanction may be cancelled and the released amount may be recovered.
- Entrepreneur bear its share as well as difference between 50% of the project cost and the maximum ceiling of Government of India share.
- The project completion period is 12 months.
- The expenditure will be incurred as per prescribed Government procedures and filing of expenditure shall be made through EAT Module of PFMS.

3. In view of the above, Punjab Pollution Control Board shall ensure the above mentioned conditions and timelines and ensure submission of the relevant documents and the status of State share released for above-mentioned CETP Projects at the earliest so that the Ministry can release its matching share as per the State share released, within the provision of guideline of Centrally Sponsored scheme for CETP of MoEF&CC.

4. This will help in early compliance of the Hon'ble NGT order dated 30.06.2020.

5. This issue with approval of Competent Authority, MoEF&CC.

Yours faithfully,


(Sundeep)
Director

Encl.: As above

1. Principal Secretary to Govt. of Punjab, Department of Science, Technology & Environment, Govt. of Punjab – *for information and kind necessary action.*

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